

**HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(OFFICE OF JOINT REGISTRAR JUDICIAL)**

No.PC/HC/SGR/166

Dated 22.02.2018

NOTICE

It is notified for the information of all the candidates who have applied for the post of drivers in Subordinate Court of Kashmir Division advertised vide notification No. 986 of 2014 dated 20.02.2014, that their interview shall be conducted District-wise as per below mentioned schedule:-

S. No	Date	Time	Venue	District
1	05.03.2018	10:30 AM	High Court Complex, Srinagar	Srinagar, Shopian, Kupwara & Leh
2	06.03.2018	10:30 AM	High Court Complex, Srinagar	Pulwama, Kargil, Kulgam & Ganderbal
3	07.03.2018	10:30 AM	High Court Complex, Srinagar	Budgam & Bandipora
4	08.03.2018	10:30 AM	High Court Complex, Srinagar	Baramulla & Anantnag

Note:

- i. All/any additional qualification/ reserved category certificate acquired by the candidate after the last date of receipt of application form i.e. 20.02.2014, shall not be entertained.
- ii. Mere figuring in the list does not entitle the candidate to appear in the interview as it shall be subject to scrutiny of all testimonials of the candidates shortlisted.
- iii. Candidates who fails to appear in the interview on the given dates shall not be interviewed later and shall forfeit his right of consideration.
- iv) In case of any deficiencies with reference to eligibilities etc proved at the time of interview, the candidate shall not be allowed to appear in the interview or if any deficiency is found subsequently the candidate shall not be considered for selection and will be treated as disqualified.
- v) The candidates shall have to produce all the original certificates/testimonials as asked for vide above referred advertisement notification before the interview committee at the time of interview. The candidate who failed to produce such certificates/testimonials may forfeit their candidature.
- vi) Any candidate found guilty of impersonating or submitting fabricated/tempered documents /testimonials or making false statement, incorrect statement or suppressing material information shall be rendered liable to criminal prosecution under law and may be debarred permanently or for specific period for consideration for any or all recruitment made by the Board. Also canvassing/lobbying in any form will entail disqualification of the candidate.
- vii) No TA/DA shall be paid for participation in the interview.

Sd/-

**Joint Registrar Judicial
High Court of J&K, Sgr.**

No. PC/HC/SGR/111-15.

Dated 22.02.2018

Copy to.

1. Principal Secretary to Hon'ble The Chief Justice, High Court of J&K, Jammu
2. Secretary to Hon'ble Mr. Justice Mohammad Yaqoob Mir, Judge High Court of J&K.
3. Secretary to Hon'ble Mr. Justice Janak Raj Kotwal, Judge High Court of J&K.

...for information

4. Director Information Srinagar with the request to publish the above said notice in Two Dailies having wide circulation in the Kashmir Division including Ladakh region.
5. Incharge NIC High Court Wing Srinagar for uploading the same on the High Court Website.

(Signature)
22.2.18
**Joint Registrar Judicial
High Court of J&K, Sgr.**